

All Communications should be addressed to the Registrar, Supreme Court by designation, NOT by name
Telegraphic address :-

"SUPREMECO"

**SUPREME COURT OF
INDIA
NEW DELHI**

F.No. CU/16/SCI(AM)

Dated: 20-12-2016

From : Mr.Vinod Kumar Malhotra,
Asstt. Registrar (AM)

To : as per list enclosed

Sir,

I am directed to enclose herewith Terms and Conditions of Notice Inviting Tender dated 02-12-2016 for supply of **White coloured Terrycot Cloth, Mayur Suiting, Quality No. 150022.**

You are, therefore, requested to quote your rate as per the enclosed Terms and conditions of Notice Inviting Tender as stated above, addressed to Basu Dev Sharma, Additional Registrar, Supreme Court of India, New Delhi by name so as to reach **on or before 3.00.p.m. on 09-01-2017.** The Tender will be opened the same day at 3.30.p.m. by a Committee of Officers in the Registry before the tenderer or authorized representative who may wish to remain present. The tenders received after due date/and/ or time or earnest money or without samples will not be entertained.

Sd/-
ASSISTANT REGISTRAR (AM)
Ph: 23388745

Tender enclosed

SUPREME COURT OF INDIA
ADMN. MATERIALS (P & S)

F.No.C U/16/SCI(AM)
Dated the 2nd December, 2016

Last date for submission of Tender is
19th December,2016 upto 03:00 p.m.

**NOTICE INVITING TENDER FOR SUPPLY OF WHITE COLOURED TERRYCOT
CLOTH OF MAYUR SUITINGS (QUALITY NO. 150022)**

Sealed tenders are invited, on the Proforma attached herewith for the supply of 918.40 mtrs. of **White coloured Terrycot Cloth, Mayur Suiting, Quality No. 150022 (in multiples of 11.20 mtrs.)** for use of Chauffeurs of the Registry. However, the exact quantity may differ at the time of placing the order.

Any inquiry regarding aforesaid matter can be made by contacting Branch Officer, Admn. Materials (Purchase & Stores), Telephone No. 23388745, 23111403, 23112257 or can personally visit Registry's Reception Counter No. 37 near PRO Office for any clarification before quoting the rates on any working day between 10.30 A.M. to 4.00. P.M. except Saturday/ Sunday / Holiday.

A. TENDER

1. Three separate sealed envelopes should be used for submitting (a) Earnest Money, (b) Samples of White coloured Terrycot Cloth, and (c) Tender Document superscribing **(a) Earnest Money for White coloured Terrycot Cloth, (b) Sample of White coloured Terrycot Cloth, and (c) Tender Document of White coloured Terrycot Cloth,** on the cover of the respective envelope.
2. The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is

sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along with his own identity proof to the Reception Officer at Reception Counter No. 37 for issuance of Entry Pass.

3. The tenderers are expected to examine all the instructions, Proforma's terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.
4. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next day will be treated as due date of Tender.

B. TERMS AND CONDITIONS OF TENDER

5. The tenderers are required to quote their lowest rates on the Proforma enclosed herewith alongwith sample of **White coloured Terrycot Cloth, Mayur Suiting, Quality No. 150022** mentioning therein Rates, delivery period, discount on bulk purchase and percentage of VAT.
6. The tenderers are required to send their tender alongwith a **Demand Draft of Rs.2,400/- (Rupees Two thousand four hundred only)** drawn in favour of 'The Registrar (Admn.), Supreme Court of India' as **Earnest Money**, which will be returned to unsuccessful tenderers on their written request. **Name of the firm, telephone number and name of the item** to be supplied may be written on the reverse side of the Demand Draft.
7. The rates should be valid for a minimum period of 90 days from the date of opening of Tenders.
8. Hypothetical or conditional tenders will not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered, otherwise appropriate action as may be deemed fit by the Registry will be taken against that Tenderer, including forfeiture of Earnest Money.
9. The Registry will deal with the tenderer directly and no middle-men/

Agents/Commission Agents etc. should be asked by the tenderer to represent their cause and they will not be entertained by the Registry. The tender form is not transferable and agency shall not be permitted to transfer their rights and obligations to any other person/organization or otherwise.

10. The Earnest Money / Security deposit shall stand forfeited in case of breach of any of the conditions mentioned herein and if the supply is found unsatisfactory.
11. Over-writing/over-typing or erasing of the figures which render the Tender doubtful or ambiguous are not allowed and shall render the tender invalid.
12. The Registry, in its discretion, reserves the right to reject or accept any or all the tenders, wholly or partly, without assigning any reason therefor.
13. All the pages of quotations including the documents submitted therein must be duly signed and stamped failing which the offer shall be liable for rejection.
14. The Registry is not bound to accept the rates submitted by the lowest tenderer.

C. TERMS AND CONDITIONS FOR SUCCESSFUL TENDERER

15. The successful tenderer shall have to give performance security deposit @ 5% of total amount of the Purchase Order (after adjusting the E.M.D. Amount of Rs2,400/- already deposited alongwith the Tender) within one week from the receipt of the Purchase Order. The security deposited will be refunded after 60 days from the payment of final bill on written request of the tenderer and after satisfactory supply of the material.
16. The material supplied will be inspected by an Inspection Committee

comprising of Senior Officers of the Registry and in case the supply is not found strictly in conformity with the approved sample/specifications, the same will liable to be rejected and the entire supply will have to be replaced with the quality exactly commensurate with the approved sample/specifications at the cost of the tenderer. The decision of the Inspection Committee in this regard shall be final.

17. The supply of the material as per the required specifications/samples shall required to be made **within 60 days** in the Registry (F.O.R. Destination) on receipt of the Purchase Order; otherwise the security Deposit may be forfeited alongwith any other action as may be deemed appropriate by the Registry. Non availability of raw material shall not be accepted as a ground for delay in supply and shall equally be penalised.
18. The payment will be made only after the full supply is received and accepted as per approved sample/specifications. No part payment or advance payment will be made.

D. PENALTIES

19. If delivery is not made in time and the Registry is required to make purchase from outside at higher rates, the loss sustained will be deducted from the E.M.D./Performance Security of the Tenderer.
20. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty upto 1 % per week of total cost of delayed articles, if the delay is due to willful laches or negligence on the part of tenderer, and if it causes financial loss or inconvenience to the Registry.

E. INVITATION OF TENDER

Interested parties may send their lowest sealed tender in three separate sealed envelopes containing (i) Earnest Money, (ii) Samples and (iii) Tender Document superscribing (a) **Earnest Money for White coloured Terrycot Cloth,** (b) **SAMPLES OF White coloured Terrycot Cloth,** and (c) **Tender Document of**

White coloured Terrycot Cloth, respectively addressed by name to Mr. Basudev Sharma, Addl. Registrar(AM) or may be handed over personally to Registry's Reception Counter No. 37 near PRO Office on or before **19th December, 2016** at **3.00 P.M.** which will be opened at **3.30 P.M.** on the same day by a Committee of Officers constituted for the purpose before the tenderers or their authorized representatives who may wish to remain present. The tenders received after due date and/or time and/or without Samples will not be entertained. In the first instance, envelopes containing Earnest Money will be opened, thereafter, the envelopes containing Samples will be opened and if samples of three tenderers are found to be as per requirement, only then the envelopes containing Tender Document will be opened and if it is found that less than three tenders have been received for the purpose, due to inadequate competition, the same may not be opened and more tenders may be called and may be opened at the place, date and time to be notified, to the tenderers, in due course.

Encl: Proforma

Sd/.
(Basudev Sharma)
Addl. Registrar (AM)

SUPREME COURT OF INDIA
ADMN. MATERIALS (P & S)

F.No.C U/16/SCI(AM)
Dated the 2nd December, 2016

Last date for submission of Tender is
19th December,2016 upto 03:00 p.m.

**PROFORMA TO BE FILLED BY THE TENDERER WITH REFERENCE TO THE
NOTICE INVITING TENDER FOR WHITE COLOURED TERRYCOT CLOTH OF
MAYUR SUITINGS (QUALITY NO. 150022)**

1. Name of the Tenderer :
with Address
2. Name of the Contact Person :
with Telephone/Mobile No./Fax No./ E-mail ID
3. Traders Identification No. :
4. Details of Rates (per Mtr.) of
**White coloured Terrycot Cloth,
Mayur Suiting, Quality No. 150022**
5. Guarantee/Warranty Period :
6. Discount on bulk purchase, if any :
7. Delivery Schedule
(a) Time to be taken for supply :
(b) F.O.R. Supreme Court Registry :
8. VAT Registration Number :

Dated :

Signature
with stamp